IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP NO. 130/ND/2016 RT CP No. 207/Chd/Hry/2017

Under Section 241 of the Companies Act, 2013

In the matter of:

Mr. Jitender Arora, aged about 29 years, son of Late Shri Subhash Chand, R/o House No. 54, Chamba Singh Colony, Meerut Road, Karnal, Haryana-132001.

...Petitioner

Versus

M/s. Ultra Tech Township Developers Pvt. Ltd. having its registered office at House No. 18, Road No. J-6, DLF City-II, Gurgaon & Ors.

...Respondents

Order delivered on: 22.09.2017

Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial)

For the petitioner: Ms. Divya Sharma, Advocate.

For respondents: Mr. Manish Jain, Advocate for respondent No.4

Mr. Rohan Mittal, Advocate for respondent

Nos. 1 to 3.

ORDER (Oral)

Ms. Divya Sharma, Advocate has filed Power of Attorney for the petitioner. Mr. Rohan Mittal Advocate filed Power of Attorney for respondent Nos. 1 to 3. The same be taken on record.

In view of the Memorandum of Understanding (MoU) dated 10.03.2017 filed in CP No. 118/ND/2016 / RT CP No. 206/Chd/Hry/2017 fixed for today, the learned counsel for the petitioner seeks and is permitted to withdraw the instant petition, the dispute having been settled with liberty

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to the petitioner to file a fresh petition, if so advised, in case the terms of Memorandum of Understanding (MoU) are breached.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

September 22, 2017

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